

**HIGH COURT OF DELHI AT NEW DELHI**

No. 48/Estt/EI/DHC

Date: 20.05.2022

**NOTIFICATION**

**SUBJECT: ARRANGEMENT OF MENTIONING AND HEARING OF URGENT MATTERS DURING SUMMER VACATION - 2022**

1. It is hereby notified that Hon'ble the Acting Chief Justice is pleased to nominate the following Hon'ble Judges for hearing urgent matters, if any, during ensuing Summer Vacation 2022:-

Sl. No.	NAME OF THE HON'BLE JUDGES	PERIOD	
		FROM	TO
1.	Hon'ble Mr. Justice Manoj Kumar Ohri Hon'ble Ms. Justice Poonam A. Bamba	04.06.2022	10.06.2022
2.	Hon'ble Ms. Justice Jyoti Singh Hon'ble Mr. Justice Anoop Kumar Mendiratta	11.06.2022	17.06.2022
3.	Hon'ble Mr. Justice Jasmeet Singh Hon'ble Mr. Justice Dinesh Kumar Sharma	18.06.2022	24.06.2022
4.	Hon'ble Mr. Justice Sanjeev Narula Hon'ble Ms. Justice Neena Bansal Krishna	25.06.2022	01.07.2022

2. Hon'ble the Acting Chief Justice is further pleased to pass the following orders for being followed during the course of summer vacation:-
- The Hon'ble Judges will sit in Division Benches and also singly to hear urgent Civil and Criminal matters and such other matters as may be placed before them as per the schedule of dates given above.
  - Ordinarily the Hon'ble Judges will sit in Court on Mondays, Wednesdays and Fridays and such other days as they may think fit at 10.30 A.M. The sitting may continue for the next succeeding day if matters fixed for any day are not finished on that day.
  - If one of the Hon'ble Judges is not available on any day for any unforeseen reason, the other Hon'ble Judge may sit alone subject to the condition that the Hon'ble Judge shall not dismiss the Division Bench matters.
3. The office of the Court will remain open daily from 10.00 A.M. to 5.00 P.M. except on Second Saturday, Fourth Saturday, Sundays and other holidays, if any.
4. A motion matter normally entertainable by bench of two Judges may only be admitted in the discretion of the Judge sitting singly but will not be dismissed (vide proviso to Rule 3 Chapter 3-B, High Court Rules and Orders Volume V).
5. Limitation will not run during the vacation period for purposes of institution of Civil and Criminal cases.
6. All plaints, appeals, petitions or other matters as may require to be immediately or promptly dealt with, can be filed with the Joint Registrar/Deputy Registrar on duty between 10.00 A.M. and 12 Noon on all days except Second Saturday, Fourth Saturday, Sundays and other holidays, if any.
7. Suits, Appeals, Applications or other proceedings, which are to be filed on the re-opening day, may also be instituted/preferred or made in regular course between 10.00 A.M. and 4.00 P.M. from Monday, the 27<sup>th</sup> June, 2022 to Saturday, the 2<sup>nd</sup> July, 2022 as per convenience of the parties though for the purpose of limitation the Court re-opens only on 04.07.2022.

**BY ORDER**

Sd/-  
(Ravinder Dudeja)  
Registrar General

*As directed, verification please be completed on the website of the court*

*[Signature]*  
21/5/22

*[Signature]*

Copy forwarded for information & necessary action to :-

1. The Secretary General, Supreme Court of India, New Delhi
2. The Registrar Generals of all the High Courts in India.
3. The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi
4. The Principal Secretary (Law, Justice & L.A), Govt. of N.C.T. of Delhi
5. The Secretary, Bar Council of India, New Delhi
6. The Secretary, Bar Council of Delhi, New Delhi
7. The Secretary, Supreme Court of India Bar Association, New Delhi
8. The Secretary, Delhi High Court Bar Association, New Delhi
9. The District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
10. The District & Sessions Judge, South District, Saket Courts, New Delhi.
11. The District & Sessions Judge, North – West District, Rohini Courts, Delhi
12. The District & Sessions Judge, South – East District, Saket Courts, Delhi.
13. The District & Sessions Judge, South – West District, Dwarka Courts, Delhi.
14. The District & Sessions Judge, East District, Karkardooma Courts, Dehi.
15. The District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
16. The District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
17. The District & Sessions Judge, North District, Rohini Courts, Delhi.
18. The District & Sessions Judge, West District, Tis Hazari
19. The District & Sessions Judge, North – East District, Karkardooma Courts, Delhi.
20. The Secretary, Delhi Bar Association, Tis Hazari, Delhi
21. The Secretary, Bar Association, New Delhi Courts, Patiala House, New Delhi
22. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi
23. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi
24. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi
25. The Secretary, Bar Association, Saket Courts, Saket, New Delhi.
26. Registrar-cum-Secretary to Hon'ble the Acting Chief Justice
27. All Registrars/OSDs/Coordinator (DIAC).
28. All Joint Registrars/Deputy Registrars/ Director (IT)/ Assistant Registrars/Deputy Controller of Accounts/ Assistant Registrar (Library)
29. Joint Registrars (Registrar General Secretariat).
30. Private Secretaries to all Hon'ble Judges.
31. All Admn. Officers (Judicial) / Court Masters/ Branch In-charge/Librarian.
32. P.A. to Registrar (IT) with the request to arrange to upload the Notification on the website of this Court.
33. Copy to be displayed on the Notice Board.
34. Guard file.

  
(Vinal Kapoor)  
Deputy Registrar (Estt.-I)